

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2648  
ANSWERED ON:28.07.2014  
EMISSIONS TRADING SYSTEM OF EUROPEAN UNION  
Panda Shri Baijayant "Jay"

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the European Union (EU) has decided to include aviation in its Emissions Trading System;
- (b) if so, the details thereof;
- (c) whether the Indian Aviation Sector has urged its airlines not to comply with EU Emissions rule and if so, the details thereof; and
- (d) whether any country has expressed disagreement over this and if so, the details thereof?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (Shri G. M. Siddeshwara)

- (a) & (b): Yes Madam, European Commission through an EU Directive (2008/101/EC) decided to include aviation in the existing EU-Emission Trading Scheme (ETS) from 1st January, 2012. The salient features of EU-ETS is given at Annexure.
- (c): Yes Madam, Indian carriers operating to/from European destinations have been directed from time to time not to share any data with EU as this violates the principles of sovereignty under the Chicago Convention and is against the United Nation Framework Convention on Climate Change and its Kyoto Protocol.
- (d): Implementation of EU-ETS has been opposed by many like-minded countries including US, China, Russia, Brazil, etc. The matter was one of the agenda at International Civil Aviation Organization (ICAO). During ICAO's 38th General Assembly meeting where scheme of EU-ETS was rejected and it was decided to consider a proposal for a global Market-based Measure (MBM) scheme in 2016 to be implemented by 2020.